

RAJASTHAN HIGH COURT, JODHPUR

ORDER

No. CONF/H CJ/COMMITTEES/2015/11

Date : 22.04.2015

The existing Committees require rationalisation for expeditious disposal of administrative work in the High Court. Further, some Committees have become redundant. In supersession of all earlier orders issued in this regard, the reconstitution of the Committees is made as follows :-

S. No	PURPOSE FOR WHICH CONSTITUTED	CHAIRMAN & MEMBERS OF THE CONSTITUTED/ RE-CONSTITUTED COMMITTEES
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1 ADMINISTRATIVE COMMITTEE :

To act for the Court in its administrative business in respect of the matters enumerated in sub-rule (a) and (b) of Rule 17 of the Rajasthan High Court Rules, 1952 and other matters to be decided by the Chief Justice	Hon'ble the Chief Justice Hon'ble Mr. Justice Ajit Singh Hon'ble Mr. Justice Ajay Rastogi Hon'ble Mr. Justice Govind Mathur Hon'ble Mr. Justice G.K. Vyas
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2 HIGHER JUDICIARY COMMITTEE :

To consider the following matters relating to District Courts and District Judges and Additional District Judges:-	Hon'ble Mr. Justice Ajit Singh Hon'ble Mr. Justice Ajay Rastogi Hon'ble Mr. Justice Govind Mathur
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| (i) Making recommendation for promotion of Judicial Officers to Higher Grade scale by selection. | Hon'ble Dr. Justice Vineet Kothari
Hon'ble Smt. Justice Nisha Gupta |
| (ii) promotion of Civil Judges (Senior Division) as ADJ (FT)/ ADJ | |
| (iii) Representations from Judicial Officers regarding service problems. | |
| (iv) Confirmation, declaration of completion of probation, extension of probation and recommendation for discharge of Judicial Officers on probation. | |
| (v) Questions relating to seniority. | |
| (vi) Investiture of powers. | |
| (vii) General supervision and control. | |
| (viii) Camp sittings. | |
| (ix) Review of remarks, if any, made by Portfolio Judges in inspection Notes. | |
| (x) Establishment of new Courts. | |
| (xi) To consider the cases of Judicial Officers in District Judge cadre for compulsorily retirement. | |
| (xii) Such other matters as the Chief Justice may place before the Committee. | |

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3 **LOWER JUDICIARY COMMITTEE :**

To consider the following matters relating to Civil Judge (Sr.Div.) and Chief Judicial Magistrate/ Addl. Chief Judicial Magistrate and Civil Judge (Jr. Div.) and Judicial Magistrate First Class and their Courts :-

Hon'ble Mr. Justice Ajay Rastogi
Hon'ble Mr. Justice Govind Mathur
Hon'ble Mr. Justice Mohammad Rafiq
Hon'ble Miss Justice Bela M. Trivedi

- (i) Making recommendation for promotion of Judicial Officers to Higher Grade scale by selection.
- (ii) Temporary promotion of Officer as Civil Judges (Senior Division).
- (iii) Representations from Judicial Officers regarding service problems.
- (iv) Confirmation, declaration of completion of probation, extension of probation and recommendation for discharge of Judicial Officers on probation.
- (v) Questions relating to seniority.
- (vi) Investiture of powers.
- (vii) General supervision and control.
- (viii) Camp sittings.
- (ix) Appointment of Special Magistrates
- (x) Review of remarks, if any, made by Portfolio Judges in inspection Notes.
- (xi) Establishment of new Courts.
- (xii) To consider the cases of Judicial Officers in Senior Civil Judge cadre for compulsorily retirement.
- (xiii) Such other matters as the Chief Justice may place before the Committee.

4 **(a) BUILDING COMMITTEE FOR RAJASTHAN
HIGH COURT, JODHPUR**

For Jodhpur :

- To consider the matters relating to constructions in general in the High Court premises and maintenance of the residential bungalows of the Hon'ble Judges, Garden, beautification, allotment of eanteens, cycle stand, parking, photo-stat shops and all other connected and incidental matters.
- To consider the matter regarding construction of new High Court Building at Jhalamand and to oversee the expeditious completion of new High Court building at Jhalamand, Jodhpur and the matter incidental thereto.

**(b) BUILDING COMMITTEE FOR RAJASTHAN
HIGH COURT, JAIPUR**

For Jaipur :

To consider the matters relating to constructions in general in the High Court premises and maintenance of the residential bungalows of the Hon'ble Judges, Garden, beautification, allotment of canteens, cycle stand, parking, photo-stat shops and all other connected and incidental matters.

Hon'ble Mr. Justice Ajay Rastogi
Hon'ble Mr. Justice Mohammad Rafiq
Hon'ble Miss Justice Bela M. Trivedi

5. To look into all the aspects relating to Court buildings and residences of Judicial Officers in the subordinate courts.
- Hon'ble Mr. Justice Govind Mathur
Hon'ble Mr. Justice G.K. Vyas

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- 6 The Rules Committee (Civil) under Section 123(3) of the Code of Civil Procedure, 1908.
- This Committee has also been entrusted to consider about the amendment in Section 327(2) & (3) of Cr.P.C. for providing protective umbrella to the sensitive material of top secret nature and to restrict publication of such material in the garb of court proceedings.
- Entrusted to consider the amendments in Mediation Rules or suggest New Rules.
- Hon'ble Mr. Justice G.K.Vyas
 Hon'ble Mr. Justice Mohammad Rafiq
 Hon'ble Mr. Justice R.S.Rathore
 Advocate General
 Chairman, Bar Council of Rajasthan
 President, Rajasthan High Court Advocates' Association, Jodhpur
 President, Rajasthan High Court Bar Association, Jaipur
 The District & Sessions Judge, Metropolitan City, Jodhpur
 Mr. Sagar Mal Mehta, Senior Advocate, Jaipur
 Mr. Mahesh Bora, Senior Advocate, Jodhpur.

- 7
- To consider the matter regarding recovery and fixation of rent of Advocate Chambers.
 - To consider all the questions relating to allotment of Advocates Chambers and to consider the representations relating to allotment of space, chambers to the members of Bar Association
- AT JODHPUR:**
 Hon'ble Mr. Justice Govind Mathur
 Hon'ble Dr. Justice Vineet Kothari
 President, Rajasthan High Court Advocates' Association, Jodhpur
 President, Rajasthan High Court Lawyers' Association, Jodhpur
 Additional Chief Engineer, P.W.D.

AT JAIPUR:

Hon'ble Mr. Justice Ajay Rastogi
 Hon'ble Mr. Justice M.N.Bhandari
 President, Rajasthan High Court Bar Association, Jaipur
 Additional Chief Engineer, P.W.D.

8 **STEERING COMMITTEE :**

As per the national Policy and Action plan for Implementation and Communication Technology in the Indian Judiciary prepared by the E-Committee, Supreme Court of India for implementation of the action plan.

Hon'ble Mr. Justice Ajay Rastogi
 Hon'ble Mr. Justice Govind Mathur
 Hon'ble Mr. Justice Anupinder Singh Grewal

- 9 To consider and suggest to make scientific and rational analysis as regards accumulation of arrears and devise a road-map for High Court and jurisdictional subordinate courts to arrest arrears of cases taking into account average institution, pendency and disposal of cases and to ensure speedy trial within a reasonable period of time.
- Hon'ble Mr. Justice Ajay Rastogi
 Hon'ble Mr. Justice Govind Mathur
 Hon'ble Mr. Justice M.N.Bhandari
 Hon'ble Mr. Justice K.S. Ahluwalia

- 10 (A) Governing Council of the Judicial Academy.
- Hon'ble the Chief Justice, Patron-in-Chief
 Hon'ble Mr. Justice Ajit Singh
 Hon'ble Mr. Justice Ajay Rastogi
 Hon'ble Mr. Justice Govind Mathur, Chairman
 Registrar General, Rajasthan High Court
 Director, Rajasthan State Judicial Academy,
 Jodhpur
- (B) Working Committee for Judicial Academy
- Hon'ble Mr. Justice Govind Mathur, Chairman
 Hon'ble Mr. Justice Pratap Krishna Lohra

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- 11 (a) For suggesting amendments in the Rajasthan Judicial Service Rules, 2010. Hon'ble Mr. Justice Ajit Singh
Hon'ble Dr. Justice Vineet Kothari
Hon'ble Mr. Justice M.N.Bhandari
Hon'ble Mr. Justice Prakash Gupta
- To suggest amendments in the Rules of High Court of Judicature for Rajasthan, 1952.
- To examine and consider the amendments in the Rajasthan High Court Staff Service Rules, 2002.
- To examine and suggest amendment in Rajasthan Subordinate Courts Ministerial Establishment Rules, 1986.
- To consider Service rules for Drivers and Class IV in Subordinate Courts.
- To look into the proposal and make recommendations with regard to Gender Sensitisation and Sexual Harrassment of Women (Prevention, Prohibition and Redressal) Regulations for High Court & Subordinate Courts.
- (b) To consider amendments in General Rules (Civil), 1986 and General Rules (Criminal), 1980. Hon'ble Mr. Justice Mohammad Rafiq
Hon'ble Mrs. Justice Nisha Gupta
Hon'ble Mr. Justice Alok Sharma
- 12 **Purchase Committee :** AT JODHPUR :-
For purchases above Rs. 5,00,000/- and upto Rs. 50,00,000/- Hon'ble Mr. Justice Sangeet Raj Lodha
Hon'ble Mr. Justice P.K. Lohra
(Constituted vide order No.3 Dated 22.02.2014) AT JAIPUR :-
Hon'ble Mr. Justice Mohammad Rafiq
Hon'ble Mr. Justice V.S. Siradhana
- 13 * To consider promotion matters and such other matters relating to Rajasthan High Court Staff. Hon'ble Mr. Justice Ajay Rastogi
Hon'ble Mr. Justice Govind Mathur
Hon'ble Miss Justice Jaishree Thakur
The Registrar General
The Registrar (Admn.), RHC, Jodhpur
The Registrar (Admn.), RHC Bench, Jaipur
- * For recommendation to the State Government for revision of the Pay Scales in the High Court and restructuring of the Library Staff.
- * To consider the method of promotion to the post of Administrative Officer Judicial from amongst the staff of Rajasthan High Court as prescribed in Rajasthan High Court Staff Service Rules, 2002 and orders issued thereunder.
- * To consider the cases of Officers (excluding RHJS & RJS Officers), members of the Ministerial Staff and Class IV employees of this Court for compulsory retirement under Rule 53(1) of the Rajasthan Civil Services (Pension) (Amendment) Rules, 1999
- 14 For the administration of (except allotment) Rajasthan High Court Guest House and Roster Judge Bungalows. At Jodhpur :
Hon'ble Mr. Justice Govind Mathur
At Jaipur :
Hon'ble Mr. Justice Mohammad Rafiq

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- 15 * To hear and decide the departmental appeals preferred by the staff of Rajasthan High Court against the order of disciplinary authority passed in departmental enquiries.
- Jurisdiction of Principal Seat :**
Hon'ble Mr. Justice G.K.Vyas
- Jurisdiction of Bench at Jaipur :**
Hon'ble Mr. Justice Mohammad Rafiq
- * For the disposal of appeals against the orders of dismissal, removal, compulsory retirement and demotion of ministerial and Class IV employees after following the procedure as laid down in R.C.S. (CCA) Rules, 1958 and to hear and dispose of the appeals, representations filed by the members of ministerial staff and Class IV employees of the subordinate courts against the orders of District Judge in the matter of conditions of service.
- 16 For recruitment of Law Clerks-cum-Legal Research Assistants in High Court.
- Hon'ble Mr. Justice Govind Mathur
Hon'ble Dr. Justice Vineet Kothari
Hon'ble Mr. Justice Mohammad Rafiq
- 17 For consideration of representations against provisional seniority list of Rajasthan High Court Staff and Service Conditions and issues of general welfare not specially assigned to any other committee.
- Hon'ble Administrative Judge
Hon'ble Mr. Justice Mohammad Rafiq
- 18 To scrutinize the applications for appointment of Guardian-ad-Litem.
- For Jodhpur :**
Hon'ble Kumari Justice Nirmaljit Kaur
Hon'ble Mr. Justice Vijay Bishnoi
- For Jaipur :**
Hon'ble Miss Justice Bela M. Trivedi
Hon'ble Mr. Justice J.K.Ranka
- 19 For publishing News Letter of Rajasthan High Court.
(The Registrar General, Rajasthan High Court will be the Convener)
- Hon'ble Dr. Justice Vineet Kothari
Hon'ble Mr. Justice Vijay Bishnoi
- 20 To submit its status report regarding Court buildings and the residential quarters for Judicial Officers in Forms 'B' every month to the Hon'ble Supreme Court through the 'Monitoring Committee. (Committee constituted pursuant to the directions given by Hon'ble Supreme Court in I.A. No.279 in Writ Petition (C) No. 1022/1989 dated 27.09.2010).
- Hon'ble Administrative Judge
Hon'ble Mr. Justice Prakash Gupta
Registrar General - Member
The Principal Secretary to the Government, Law Deptt. Cum L.R., Jaipur
Chief Engineer, P.W.D., Jaipur

21 Budget and Finance committee of High Court & Subordinate Judiciary for matters relating to the Annual Budget of High Court & the Subordinate Judiciary as well as all incidental matters pertaining to finance as may be referred to, by Hon'ble the Chief Justice.

Hon'ble Mr. Justice Ajay Rastogi
Hon'ble Dr. Justice Vineet Kothari
Hon'ble Miss Justice Bela M. Trivedi
and persons to be co-opted by the Committee.

22 Pursuant to the guidelines provided by Chairperson, Meditation and Conciliation Project Committee, Supreme Court of India vide letter dated 03.02.2010, a committee of three judges constituted to monitor :-

Hon'ble Mr. Justice Ajay Rastogi
Hon'ble Mr. Justice G.K. Vyas
Hon'ble Mr. Justice Mohammad Rafiq

- Awareness Programmes for specified groups (Judges, Lawyers, NGOs, Trade & Commerce Associations etc.);
- Training Programmes for Referral Judges/ Co-ordinators; and
- Mediation Training Programme for Mediators;

23 The following Teams are constituted for (1) Process Re-engineering Team for Criminal Cases and Criminal Cases :- (Headquarters at **Jodhpur**)

- (i) Hon'ble Mr. Justice Sandeep Mehta - Head
- (ii) Mr. Jagmal Singh Choudhary, Sr. Advocate - Member
- (iii) Dy. Director, RSJA, Jodhpur. - Member-Secretary

(2) Process Re-engineering Team for Civil Cases (Headquarters at **Jaipur**)

- (i) Hon'ble Mrs. Justice Nisha Gupta - Head
- (ii) Mr. Sunil Samdariya, Advocate - Member
- (iii) Dy. Director-I, RSLSA, Jaipur. - Member-Secretary

Option of co-opting one or more of the members on need basis is given to these Teams.

The State Judicial Academy will provide the logistic as also research and analysis support to these Teams.

24

Pursuant to the decision taken in the Chief Justices' Conference, 2013, Hon'ble the Chief Justice has been pleased to constitute the 'State Court Management Systems Committee (SCMSC)' and 'State Court Development and Plan Committee {(SCDPC) (Core of SCMSC)}' on the lines of NCMS, as follows :

State Court Management Systems Committee (SCMSC)

Hon'ble the Chief Justice - **Chairman**
 Hon'ble Mr. Justice Ajit Singh
 Hon'ble Mr. Justice Ajay Rastogi
 Hon'ble Mr. Justice Govind Mathur
 Registrar General
 Director, Rajasthan State Judicial Academy

The Committee is authorised to co-opt as many as members, as deemed proper, on the lines of NCMS. The Committee may also form sub-committee(s) for particular issue(s) involved.

'State Court Development and Plan Committee {(SCDPC) (Core of SCMSC)}'

Hon'ble Mr. Justice Ajit Singh
 Hon'ble Mr. Justice Ajay Rastogi
 Hon'ble Mr. Justice Govind Mathur
 Director, Rajasthan State Judicial Academy

The Committee is authorised to co-opt the members (maximum 2 in number), if needed.

A vision statement shall be prepared by the Committee comprising of :-

Registrar (Rules)
 Director, Rajasthan State Judicial Academy

at the earliest, and the propositions so prepared shall be placed before the SCMSC.

25

Procurement Committee under Rule 3 of Rajasthan Transparency in Public Procurement Rules, 2013 for purchase above Rs.50 Lacs.

Hon'ble Mr. Justice Govind Mathur
 Hon'ble Mr. Justice G.K. Vyas

A committee for the purpose of preparation of bidding documents, opening of bids, evaluation of bids, monitoring of contract and for assistance in general.

Registrar (Admn.)
 Registrar (Classification)
 Dy. Registrar (Confidential)
 Accountant

Registrar (Admn.) will be Nodal Officer.

The Hon'ble members of the committee may nominate a technical expert to assist, if required.

Appellate Authority under section 38 of the Rajasthan Transparency in Public Procurement Act, 2012.

Hon'ble the Chief Justice.
 Hon'ble Mr Justice Ajay Rastogi
 Hon'ble Mr. Justice Govind Mathur

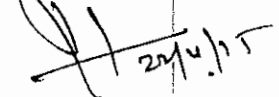
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- 26 Internal Complaints Committee as per Section 4 of the Sexual Harassment of Women at Work Place (Prevention, Prohibition & Redressal) Act, 2013
- 1. FOR THE MATTERS PERTAINING TO HON'BLE JUDGES AND ALL THE JUDICIAL OFFICERS OF THE STATE :**
- Chairperson - Hon'ble Kumari Justice Nirmaljit Kaur
Members - Hon'ble Smt. Justice Nisha Gupta
Hon'ble Mr. Justice Arun Bhansali
Ms. Raghuraj Kanwar, Advocate
- 2. FOR THE MATTERS PERTAINING TO STAFF OF HIGH COURT AT JODHPUR :**
- Chairperson- Smt. Meenakshi Dave, Sr. Librarian
Members -Shri Sushil Purohit, Private Secretary
Smt. Usha Sharma, A.O.J.
Smt. Lilamma George
- 3. FOR THE MATTERS PERTAINING TO STAFF OF HIGH COURT AT BENCH JAIPUR :**
- Chairperson - Smt. Indu Rangwani, Dy. Registrar
Members - Smt. Pushpa Jain, Court Master
Shri Harish Harsh, A.O.J.
Smt. Suryakala Bhandari
- 27 In view of suggestions given by the Bar Council of India and in pursuance of directions given by Hon'ble Supreme Court in Writ Petition (Civil) No. 132/1998 Harish Uppal V/s U.O.I. and Anr., Hon'ble the Chief Justice has been pleased to constitute Grievance Redressal Committees as follows
- A. FOR RAJASTHAN HIGH COURT AT JODHPUR**
- Hon'ble Mr. Justice Govind Mathur
Hon'ble Mr. Justice G.K. Vyas
Hon'ble Mr. Justice Sandeep Mehta
Chairman, Bar Council of Rajasthan, Jodhpur
President, Rajasthan High Court Advocates Association, Jodhpur
President, Rajasthan High Court Lawyers Association, Jodhpur
Advocate General, Rajasthan
Member, Bar Council of India from the State
- B. FOR RAJASTHAN, HIGH COURT BENCH AT JAIPUR :**
- Hon'ble Mr. Justice Mohammad Rafiq
Hon'ble Mr. Justice Raghuvendra S. Rathore
Hon'ble Mr. Justice M.N. Bhandari
Chairman, Bar Council of Rajasthan, Jodhpur
President, Rajasthan High Court Bar Association, Jaipur
Advocate General, Rajasthan
Member, Bar Council of India from the State
- 28 For the purpose of finalisation of seniority in DJ Cadre
- Hon'ble the Chief Justice
Hon'ble Mr. Justice Ajit Singh
Hon'ble Mr. Justice Govind Mathur
Hon'ble Smt. Justice Nisha Gupta

29. **Judgment Evaluation Committee** for the purpose of initiating process of regular promotion on the basis of merit-cum-seniority for 116 vacancies in the District Judge cadre
Hon'ble Mr. Justice G.K. Vyas
Hon'ble Mr. Justice P.K. Lohra
30. To look into the proposed draft of Rajasthan Subordinate Courts Class IV Servants and Drivers Recruitment Rules, 2003
Hon'ble Mr. Justice Sangeet Raj Lodha
Hon'ble Mr. Justice Arun Bhansali
31. Appellate Authority to hear the departmental appeals preferred by the following appellants of the Rajasthan High Court Bench, Jaipur against the orders of the Disciplinary Authority, the Registrar General in departmental enquiries u/r 16 of the RCS (CCA) Rules pertaining to the staff of Rajasthan High Court Bench at Jaipur :-
1. Shri Datar Singh – PS I/A(iii)(a)(10)74/2014
2. Shri Ajay Kumar Sharma - JA I/A(iii)(a) (10)73/2014
3. Shri Vijay Indian Senu -JA I/A(iii)(a) (10)01/2015
Hon'ble Mr. Justice R.S. Rathore
32. Sub-Committee to make recommendations to the Hon'ble Administrative Committee on the representations submitted by the Judicial Officers against the remarks recorded in their ACRs.
Hon'ble Mr. Justice Govind Mathur
Hon'ble Mr. Justice G.K. Vyas
33. To propose Rules for allotment of Government buildings in control of District Judges in the subordinate Courts for running canteens, and for commercial activities like xerox machine, fax/internet services, sale of law books, or other type of works, and the conditions, on which such Government buildings in control of District Judge, may be given on licence
Hon'ble Mr. Justice Govind Mathur
Hon'ble Mr. Justice G.K. Vyas
34. Juvenile Justice Committee for implementation of the directions issued by Hon'ble Supreme Court vide order dated 06.02.2015 in Writ Petition (C) No. 473/2005 – Sampurna Behrua Vs. Union of India & Ors.
Hon'ble Mr. Justice M.N. Bhandari
Hon'ble Mr. Justice Sandeep Mehta
35. **Purchase Committees :-**
For purchase of articles worth upto Rs. 5,00,000/- (Rupees Five Lacs).
AT JODHPUR :
Registrar (Admn.)
Dy. Registrar (Judicial)
Dy. Registrar (Accounts)
Junior Accountant
AT JAIPUR :
Registrar (Admn.)
Registrar (Vigilance)
Registrar (Classification)
Accountant

- 36 District Level Computer Committee at each District Judge District to resolve the vendor related issues under E-Courts Project, supervise the CIS data entry work, implementation of service initiation in each court complexes in their respective Districts and to implement the directions issued by the Rajasthan High Court Steering Committee and by the E-Committee, Supreme Court of India. Nodal Officer of the District Headquarter Court Manager
- 37 Pursuant to the provisions of the Rajasthan Transparency in Public Procurement Act, 2012 and Rajasthan Transparency in Public Procurement Rules, 2013, following officers are nominated for publishing of procurement related information/documents on Rajasthan State Public Procurement Portal i.e. <http://sppp.rajasthan.gov.in> for purchase of articles worth above Rs. 1 Lac and upto Rs. 50 Lacs. Registrar (Admn.) - Nodal Officer, Rajasthan High Court, Jodhpur DIO, Computer Cell - Expert Rajasthan High Court, Jodhpur
- 38 Following Committee of State Unit constituted vide order No.CONF/HCI/COMMITTEES/2014/10 dated 22.07.2014, in exercise of powers conferred under Rule 6 of the State Unit Bye Laws of Indian Law Institute, New Delhi, shall continue to be in operation :-
Hon'ble Mr. Justice Govind Mathur - Executive Chairman
Hon'ble Dr. Justice Vineet Kothari - Secretary
Hon'ble Mr. Justice Mohammad Rafiq
Hon'ble Mr. Justice Sangeet Raj Lodha
Hon'ble Mr. Justice Sandeep Mehta
Hon'ble Mr. Justice Vijay Bishnoi
Shri P.P. Choudhary, Senior Advocate, Jodhpur
Shri M.S. Singhvi, Senior Advocate, Jodhpur
Shri Jhanwar Lal Purohit, Sr. Advocate, Jodhpur - Treasurer
Shri Eklavya Bhansali, Advocate, Jodhpur - Joint Secretary
Dr. Pushpendra Singh Bhati, Advocate, Jodhpur
Shri Ashok Mehta, Advocate, Jaipur
Prof. Dr. M.K.Bhandari, Jodhpur
Prof. Dr. Satish Shastri, Director, Modi's Girls Law College, Laxmangarh

BY ORDER

 22/4/15

REGISTRAR GENERAL

No. PA/RG//COMMITTEES/2015/248

Date : 22.04.2015

Copy also forwarded to the following for information and necessary action:-

1. Registrar (Admn.)/ (Vigilance)/ (Class.)/ (Rules)/ (Writs)/ (Exam.)/ O.S.D.(F&I)/ Registrar-cum-C.P.C., Rajasthan High Court, Jodhpur/ Bench, Jaipur.
2. Registrar -cum- Principal Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
3. Member Secretary, Rajasthan State Legal Services Authority, Jaipur.
4. Director, Rajasthan State Judicial Academy, Jodhpur.
5. All Dy. Registrars, Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur.
6. All Private Secretaries to Hon'ble Judges, Rajasthan High Court, Jodhpur / Jaipur Bench, Jaipur.
7. All Assistant Registrars of Administrative Sections, Rajasthan High Court, Jodhpur/ Bench Jaipur.
8. Senior Librarian, Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur.
9. All A.O.Js. of Administrative Sections/ A.A.Os., Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur.
10. All concerned.



REGISTRAR GENERAL